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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 8569/2026 & CM APPL. 40178/2026**

RAHUL BAJAJ

.....Petitioner

Through: Mr. Amritesh Mishra, Ms. Sarah, Mr.
Amar Jain, Advocates.

versus

**ZEE ENTERTAINMENT ENTERPRISES LIMITED
& ORS.**

.....Respondents

Through: Mr. Neeraj Dubey, Sr. Panel Counsel
for R-2 and 3.

CORAM:

HON'BLE DR. JUSTICE SWARANA KANTA SHARMA

ORDER

02.07.2026

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1. By way of the present petition, the petitioner seeks following prayers:

“...A. Direct Respondent No. 1 to submit a detailed accessibility audit report, prepared by a government-empanelled accessibility auditor, identifying all existing barriers faced by persons with disabilities on the ZEE5 platform across its mobile applications (Android and iOS), website, smart-television applications and desktop software;

B. Direct Respondent No. 1 to render the ZEE5 platform fully compliant with Indian Standard IS 17802 and operable independently through screen-reader assistive technology - within a time-bound schedule to be fixed by this Hon'ble Court;

C. Direct Respondent No. 1 to ensure that the Zee5 platform continues to remain accessible to persons with disabilities during the lifetime of its operations;

D. Direct Respondent No. 1 to display, on an ongoing and permanent basis, an Accessibility Conformance Report on the ZEE5 website and applications in line with Clause 7 of Part 2 of



IS 17802, and to conduct mandatory sensitisation and training of its developers, designers and customer-support teams on accessibility;

E. In the alternative to prayers (a) to (d), direct Respondent Nos. 2 and 3 to enforce compliance by Respondent No. 1 with the aforesaid statutory accessibility obligations and to take action against non-compliance under Sections 89 and 90 of the RPwD Act, 2016...”

2. Issue notice. Mr. Neeraj Dubey, the learned senior panel counsel accepts notice on behalf of respondent nos. 2 and 3 and seeks time to file counter affidavit. Let the same be filed within a period of two weeks. Rejoinder thereto, if any be filed, within a period of two weeks thereafter.
3. Despite service of advance notice, no one has appeared on behalf of respondent no. 1.
4. Let notice be issued to respondent no. 1 through all permissible modes, including electronically, on filing of process fee, returnable on 17.09.2026.
5. The learned counsel for respondent no. 1 is requested to take steps to make the platform of the respondent no. 2 compliant with the relevant guidelines viz. The BIS Standard IS 17802:20222 (Part 1: Requirements and Part 2: Conformance); “Accessibility for the ICT products and services”.
6. Let expeditious steps be taken by the respondents to ensure the aforesaid compliance.
7. The order be uploaded on the website forthwith.

DR. SWARANA KANTA SHARMA, J

JULY 02, 2026/zp